

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/188/2016
NAME OF THE PETITIONER(S) : John Abraham & 2Others
NAME OF THE RESPONDENT(S) : M/s N.J. Thomas (in the matter M/s Great Sea Shipping pvt
Ltd)
UNDER SECTION : 397/398

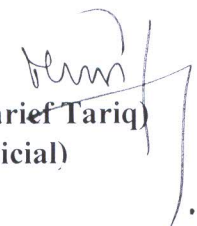
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Rajasekhar VK	counsel for the respondents 1-4	Rajasekhar
2.	Withdrawing the undertaking to vakalat K. Crowthera Kumar Athiban Vijay A. 12	for Petitioners	Athiban

ORDER

Shri A K Athiban Vijay, counsel for petitioner present. Shri V K Rajasekhar, counsel for R1 to R4 present. On the last four hearings, the counsel causing appearance for the petitioner sought time and undertook to file vakalat on behalf of the petitioner with the consent of the counsel on record. It has been stated by the counsel for petitioner that he has sent a communication dated 19.10.2016 to the petitioner by way of speed post informing that in case they are desirous of continuing with the CP subjudice before the NCLT, they may make appropriate arrangements for their appearance. The counsel has filed a memo with an affidavit that the petitioners have not responded. Therefore, he be permitted to withdraw his undertaking^{and} from causing appearance on behalf of the petitioners. Prayer is granted. The memo is taken on record. The conduct of the petitioners shows that the petitioners are not interested to pursue the petition. Therefore, the petition is dismissed in default.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)